

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



O.A/350/1176/2019

Date of Order: 17.01.2020

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Kunal Das, son of Kailash Chandra Das, residing at Rabindra Pally, Post Office- Old Mald, Police Station - English Bazar, District - Malda, West Bengal, Pin - 732128.

--Applicant

Versus

1. Union of India, through the General Manager, E. Railway, 17, N.S Road, Kolkata - 700001.
2. The Secretary, Government of India, Ministry of Railway, having its office at FROA Office, Rail Bhawan, Raisina Road, New Delhi 110001.
3. Railway Recruitment Board, Malda, Kalibari Railway Colony, Post - Jhaljhalia, Malda, West Bengal, Pin 732102.
4. The Divisional Railway Manager, Malda Division, Post - Jhaljhalia, Dist: Malda, West Bengal, Pin 732103.

--Respondents

For The Applicant(s): Mr. B. Tiwari, counsel
Ms. A. Bhattacharya, counsel
For The Respondent(s): Mr. N. D. Bandyopadhyay, counsel

ORDER (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard Id. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

- a) To direct the respondent authority to immediately furnish the information as sought for by the applicant in his application made under Right to Information Act without any further delay.
- b) To direct the respondent authority to provide the answer scripts/OMR sheets of the applicant against registration no. 460021856 and roll no. 461022078070047.
- c) To keep a seat vacant for the applicant for the post of Electronic Mechanic connection in connection with centralized employment notice 01/2018 issued by the government of India, Ministry of Railways, Railway Recruitment Board.


d) Pas such other further order and/or orders, direction and/or directions as Your Honour may deem fit and proper.”


3. At hearing, *Ld. Counsel for the applicant* prays for liberty of this Tribunal to withdraw the present O.A to file a comprehensive representation to the competent respondent authorities seeking benefits as sought for in the O.A.

4. Accordingly, the O.A is disposed of as 'withdrawn' with liberty to the applicant to file comprehensive representation to the competent respondent authority within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred by the applicant, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. In case the applicant deserves the relief as prayed for, the same shall be accorded within that period.

5. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

6. The present O.A accordingly stands disposed of. No costs.


(Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)